

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 52/GT/2012

Date: 2.7.2012

To,
The Executive Director, (Commercial),
NTPC Ltd., NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: Petition for revision of tariff in respect of Vindhyachal Super Thermal Power project, stage-II (1000 MW) for the period from 2009-14 before truing up after 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 16.7.2012:

(A) Reconciliation of actual additional capitalization for 2009-10, 2010-11 & 2011-12 with balance sheet.

- (i) Furnish balance sheets duly audited and certified by the auditors for 2009-10, 2010-11 & 2011-12, along with reconciliation of actual expenditure incurred stage wise and asset wise.

(B) Actual/Projected expenditure during 2009-14

- (i) The actual expenditure incurred for Ash Dyke raising works (1st raising) in the year 2011-12 is ₹366.56 lakh as against the projected/actual expenditure of ₹297.56 lakh in 2009-10 as allowed by the Commission in the tariff order dated 26.12.2011. Justification along with detailed reasoning should be provided for the excess expenditure.
- (ii) An actual expenditure of ₹267.88 lakh in 2009-10 for Arbitration case between NTPC and GRSE pertaining to Coal Handling Plant for Stage-II has been claimed. A copy of the arbitration award should be submitted.
- (iii) Clarification/confirmation that all the actual expenditures during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payments remaining.
- (iv) It is observed that some of the projected expenditure has not been incurred and the same has not been proposed to be incurred during the tariff period

2009-14. Reasons for not incurring the projected expenditure at all during this tariff period and the need for these expenditures, in future, shall be justified in specific terms.

- (v) Certification that all the assets of the Gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the above said gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service along with the depreciation recovered.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)